

(5)   
Date: 10.1.1989.

Mr. V.C. Bhaya, for the applicant. Mrs. P.R. Shetty, for Mr. R.K. Shetty, for the respondents. She prays to grant four weeks time to file the reply. Mr. Bhaya has no objection.

Four weeks time granted.

Adjourned to 13th February 1989 for reply and further directions.

Date: 13.2.1989.

The applicant present in person. Mrs. P.R. Shetty, for Mr. R.K. Shetty, for the respondents. She has filed the reply today on behalf of the respondents and a copy of the same has been served on the applicant today. Thus the matter is ready for hearing. Place on Sine-die list.

Mrs. Shetty states that at the time of fixing the date of hearing notice may be issued to respondent No. 3.

Notice may also be issued to the applicant.

M.P. NO. 479/92 for  
early hearing. fixed  
on 6.7.92.  
opri/116

(6)  
Dated: 6.7.92

Mr. R. K. Shetty for the  
respondents.

M.P. 479/92 for fixing  
the date for early hearing.  
M.P. is rejected.

U. Savaral  
(Usha Savara)  
m(A)

Sky  
(S.K. Dhaon)  
VC

Per Tribunal

22/1/93

As per direction of the Hon'ble Vice  
Chairman dated 22.1.93, the matter  
is taken out from Sine-die list.  
Fixed for final hearing on 3/8/93  
Issue notices to the parties as per  
order dated 13/2/89.

Somnath  
Deputy Registrar

Notice issued to applicant  
& P. m. 3 on dtd. 11.5.93.

18/7/93

Notice dtd. 11.5.93  
served on R.No. 3 of  
dt. 18/7/93

MS

OA 317/88

Dated: 3.8.93

None for the applicant. Shri  
R.K. Shetty, counsel for the  
respondents.

Application is dismissed  
for default of appearance.

There shall be no order as  
to costs.

U. Savaral  
(USHA SAVARA)  
Member(A)

(M.S. DESHPANDE)  
Vice Chairman

NS

At 3/8/93  
order/Judgement despatched  
to Appellant Respondent(s)  
on 3/8/93

8/2/93